

M.P.1015/91 O.A.380/91

2.8.91

8.

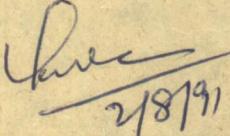
Present: Sh.D.K.Nag, counsel for the petitioner

in M.P.1015/91

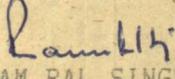
Sh.P.S.Mahendru, counsel for the respondents.

Heard on M.P. containing the prayer for restoration of the O.A. which was dismissed in default. Sufficient cause has been shown in the application as well as in the affidavit for restoration of the O.A. Consequently, we restore the O.A. To its original No.

Sh.Nag at this stage makes a prayer that he wants to withdraw the O.A. with liberty to file fresh O.A. which is not opposed by Sh.P.S.Mahendru. Allowed. This O.A. is dismissed as withdrawn.


2/8/91
(N.V.KRISHNAN)

MEMBER(A)


(RAM PAL SINGH)
VICE CHAIRMAN(J)